

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

CAMP AT NAGPUR.

Original Application No.133/93.

Shri G.G.Chourasia.

.... Applicant.

V/s.

Union of India & 2 others.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member (A).

Appearances:-

Applicant by Shri S.Suryavanshi.

Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 22.3.1993.

Heard the counsel for the applicant. We do not see any reason to interfere with the pending inquiry. The applicant may approach the Tribunal, if so advised, after the inquiry is completed.

2. Dismissed summarily.

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

R.P.NO. 66/93

in

OA.NO.132/93 & OA.NO.133/93

Shri G.G.Chourasia ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman  
Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's Order by Circulation

Dated: 26.11.1993

(PER: M.S.Deshpande, Vice Chairman)

We do not see any material to interfere with the pending inquiry and it was left open to the applicant to approach the Tribunal, if so advised, after the inquiry was completed by our order dated 22.3.1993. No new material to show that there was an error apparent on the face of the record. The review application is dismissed.

(M.Y.PRIOLKAR)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE CHAIRMAN

CAT/BOM/JUDL(J)/O.A.132/93 & O.A.133/93 Dt.

1. Shri G.G.Chourasia,  
R/o 4/5 Type-II, Ordnance Factory,  
Bhandara.
2. The General Manager,  
Ordnance Factory,  
Bhandara-441 906.

Section Officer.

26.11.93

order/Judgement despatched  
to Appellant/Respondent(s)  
on 4.12.93

S. G. A.